

> ITEM NO.101

COURT NO.12

SECTION II

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Criminal Appeal No(s). 205/2009

RANBEER SINGH (DEAD) BY LRS.

Appellant(s)

VERSUS

STATE OF U.P.& ORS.

Respondent(s)

(With appln. (s) for exemption from filing O.T. and office report)

Date : 23/03/2015 This appeal was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE PINAKI CHANDRA GHOSE
HON'BLE MR. JUSTICE UDAY UMESH LALIT

For Appellant(s)

Mr. Manoj Swarup, AOR
Ms. Lalita Kohli, Adv.
Mr. Abhishek Swarup, Adv.
For M/s Manoj Swarup & Co., Adv.

For Respondent(s)

Mr. Ajay Veer Singh Jain, Adv.
Mr. Ajay Kumar Jain, Adv.
Mr. U.R. Bokaida, Adv.
For Mr. Mohd. Irshad Hanif, AOR

Mr. Rajesh Kumar Maurya, Adv.
Mr. Mukesh Verma, Adv.
Mr. Ravi Prakash Mehrotra, AOR

UPON hearing the counsel the Court made the following
O R D E R

Heard learned counsel for the parties.

Hearing concluded.

Judgment reserved.

Signature Not Verified

Digitally signed by
Vishal Anand

(R.NATARAJAN)

(SNEH LATA SHARMA)

Date: 2015.03.25

16:25:07 IST

Reason:

Court Master

Court Master

Books cited: (2013) 12 SCC 689
(2013) 14 SCC 751